

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 144 OF 2017 &
IA NO. 366 OF 2017**

Dated: 30th January, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Sugar Mills Association Madhya Pradesh	Appellant(s)
Versus		
Madhya Pradesh Electricity Regulatory Commission & Anr.	Respondent(s)
Counsel for the Appellant(s)	:	Ms. Swapna Seshadri
Counsel for the Respondent(s)	:	Mr. S. Venkatesh Mr. Vikas Maini Mr. Samarth Kashyap for R-1 Mr. Nitin Gaur Mr. Ashwin Kumar Nair for R-2

ORDER

Learned counsel for both the parties submit that the matter has become infructuous since the issue is answered in subsequent proceedings by the Commission. Accordingly, the instant Appeal is dismissed as became infructuous.

**(S. D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

tpd/js